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Police (West Bengal Amendment) Act, 1964

26 of 1964

[12 December 1964]

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PREAMBLE

An Act to amend the Police Act, 1861, in its application to West Bengal.

WHEREAS it is expedient to amend the Police Act, 1861, in its application to West Bengal, for the purposes and in the manner hereinafter appearing;

It is hereby enacted as follows :-

1. Short title :-

This Act may be called the Police (West Bengal Amendment) Act, 1964.

2. Application of the Act :-

The Police Act, 1861 (hereinafter referred to as the said Act), shall, in its application to West Bengal, be amended in the manner hereinafter provided.

3. Insertion of new section 4A in Act 5 of 1861 :-

After section 4 of the said Act, the following section shall be and shall be deemed always to have been inserted, namely :-

"4A. Additional Inspector-General of Police.--(1) If, at any time, the

State Government considers it necessary so to do, it may appoint an officer to be the Additional Inspector-General of Police who shall be deemed to be subordinate to the Inspector-General of Police. (2) The Additional Inspector-General of Police shall be competent to exercise or. perform all or any of the powers, functions or duties conferred or imposed upon the Inspector-General of Police by or under this Act or any other law for the time being in force.".

4. Insertion of new section 34B :-

After section 34A of the said Act, the following section shall be inserted, namely :-

"34B. Prohibition of sale of tickets for admission to an entertainment except under the orders of, and at the place provided and price fixed by, the proprietor of the entertainment.-(1) Any person who sells or attempts to sell tickets for admission to a place of entertainment, except under the orders of, and at the place provided and price fixed in this behalf by, the proprietor of the entertainment, shall, on conviction before a Magistrate, be liable to imprisonment for a term which may extend to three months or to fine which may extend to one hundred rupees or to both.

(2) Any police-officer not below the rank of Sub-Inspector may take into custody, without warrant, any person who, within his view, commits any offence punishable under sub-section (1) or seize any ticket in respect of which he is satisfied that any such offence has been committed.

(3) A court trying any offence punishable under sub-section (1) may, without prejudice to any other or further order or orders that may, in its opinion, be passed in the case, direct the forfeiture of any ticket which may have been seized under sub-section (2). Explanation.-In this section,-

(a) "entertainment" means any exhibition, performance, amusement, game or sport to which persons are admitted on production of tickets ; and

(b) the expression "proprietor" in relation to any entertainment includes any person responsible for the management of such entertainment..